

In the said Criminal Rules of Practice and Circular Orders, 1958, in Part II, in the instructions under Form No.7, the following shall be added at the end of instruction No.6.

“The duration of a case disposed of on the same day on which the accused appears, will be taken as one day only for the purpose of entries in this register. In all other cases the date of appearance shall be excluded, e.g., if the case is disposed of on the next day, the duration will be only one day”.

(P.Dis.No.912 of 1959)